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Part II section 3, Sub-section (ii)

New Delhi.

Dated 15th May, 1987.

N O T I F I C A T I O N

S.O.NO. 469(E). In pursuance of clause (1) of article 239 of the Constitution, the president of hereby directs that the Administrators (~~whether known as~~ whether known as Lieutenant Governors, Chief Commissioners or Administrators) of the Union Territories of Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Delhi, Goa, Daman and Diu, Lakshadweep and Pondichery, shall subject to the control of the President and until further orders, exercise the powers and discharge the functions of State Government under the Consumer Protection Act, 1986 (68 of 1986).

sd/-

Joint Secretary to the Govt.

Ind.

File No.9/37/87-CPU